

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.377/TT/2020

Dated: 29.12.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29,
Gurgaon-122001

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 7 no. of assets under Bus Reactors in Northern Region (Phase-II).

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.1.2021:

2. The admitted capital cost up to COD as mentioned in para 4 of the instant petition for Assets-I to VII does not match with the capital cost up to COD as indicated in para 5.9 of the instant petition. Clarify the reason for variation.
3. Whether the entire scope of work under the "Bus Reactors in Northern Region (Phase-II) in Northern Region" is complete and the same is covered in the instant petition? Details/status of other assets covered in the transmission system/project, if any may also be given
4. With regard to additional capitalization in 2014-19 period, submit the following information:
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to the claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of 2014 Tariff Regulations.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Ass et No.	Head wise /Part y wise	Partic ulars [#]	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)					Reversal (year wise)					Additional Liability Recognized [^]				Outstanding Liability as on 31.3.2019	
					2014-19 period					2014-19 Period					2014-19 Period					
									-					-					-	-
									-					-					-	-

TL/SS/Communication Systems etc.

* Whichever is later

[^]Works deferred for execution, contract amendment - please specify

5. Justifications for additional capitalization claimed during 2019-24 period along with the details of balance and retention payments claimed as ACE during 2019-24 period in the format as prescribed above under para 4(iii) .
6. With regard to claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations
7. Confirmation that no 'previously recognized liabilities' remain to be discharged beyond 2019-24 period.
8. Whether IT Equipment & Software were a part of Gross Block in Assets 1, 2, 3 and 4 in the tariff petitions filed previously for tariff determination from COD to 2018-19 during 2014-19 tariff period. Clarify that no apportionment or reapportionment of IT Equipment & Software is being done in the Gross Block for all the assets in the instant petition during the 2014-19 tariff period. Furnish the working of depreciation considered for IT Equipment & Software and specify the useful life considered by the Petitioner for the same.
9. Details of Assets-1 to 7 in Forms 5, 5A, 12A and 13.
10. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,
Sd/-
(Rajendra Kumar Tewari)
Bench Officer